GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:4493 ANSWERED ON:21.04.2015 NOC FOR ROADS Dubey Shri Satish Chandra

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether cases regarding various important roads lying incomplete for want of NOC has come to light from Valmiki Nagar in Bihar; and
- (b) if so, the details of such roads and the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) As per information received from the State Government of Bihar, a small portion of road, namely Madanpur-Valmiki Nagar (Bagaha- Triveni part - SH-64) Road, under West Champaran (Bettiah) District of Bihar, is lying incomplete. Road passes through Valmiki Tiger Reserve, Bettiah and for upgradation and widening of road passing through Tiger Reserve, prior permission under the Forest (Conservation) Act, 1980 and clearance from the Standing Committee of National Board for Wild Life (NBWL) is mandatory. The User Agency namely Central Public Works Department (CPWD), Patna started upgradation and widening of this road without prior permission of Govt. of India, thus, violated provisions of FC Act. 1980. In this context, Wild Life Trust of India approached Hon'ble Supreme Court of India and instituted IA No. 3619 against the User Agency for violation of Forest (Conservation) Act, 1980. Hon'ble Supreme Court of India disposed IA No. 3619 in WP (C) No. 202 of 1995 and directed the User Agency to deposit Rs. 1.00 crore in the Compensatory Afforestation fund and seek prior clearance from the Standing Committee of National Board for Wild Life. In compliance of order, the User Agency has deposited Rs. 1.00 crore in Compensatory Afforestation Fund.

However, no proposal in respect of above mentioned road in Valmiki Nagar in the State of Bihar, has been received by the Central Government for grant of approval under the Forest (Conservation) Act, 1980 and the Wildlife (Protection) Act, 1972.